

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'F' NEW DELHI**

**BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER  
AND  
SHRI N.K. CHOUDHRY, JUDICIAL MEMBER**

**ITA No. 4666/Del/2019  
Assessment Year: 2014-15**

Pawan Kumar Arora,  
H-3, 77-78, 2<sup>nd</sup> Floor,  
Sec,-11, Rohini, New Delhi  
**PAN: ADIPA2573P**

Versus Pr. C.I.T. – I,  
New Delhi

(Appellant)

(Respondent)

Appellant by : Shri Sameep Arora, Ld. AR  
Respondent by : Shri Vinod Kumar, Ld. CIT-DR

Date of hearing : 05.01.2023  
Date of order : 05.01.2023

**ORDER**

**PER N.K. CHOUDHRY, J.M.**

This appeal has been preferred by the Assessee against the order dated 22.03.2019, impugned herein, passed by the learned Pr. Commissioner of Income-tax-1, New Delhi u/s. 263 of the Income-tax Act, 1961 (in short 'the Act') for the assessment year 2013-14.

2. The learned AR of the Assessee vide application dated 05.01.2023 claimed that since the Assessee has availed the immunity scheme i.e. Vivad Se Vishwas under The Direct Tax Vivad se Vishwas Act, 2020 and the Income Tax Department has issued Form No. 5 in response to the application filed by the Assessee under the scheme, therefore, the Assessee's appeal may be dismissed as withdrawn.

3. The Ld. DR did not refute the factual position and claim of the Assessee.

4. Considering the request of the Id. AR for withdrawal of the appeal and Form-5 dated 15.06.2021 (Copy already on record) issued by the Department, the appeal of Assessee is liable to be dismissed as withdrawn, hence, ordered accordingly.

5. In the result, Assessee's appeal under consideration stands dismissed as withdrawn.

Order pronounced in the open court on 05/01/2023.

Sd/-

**(SHAMIM YAHYA)**  
**ACCOUNTANT MEMBER**

Sd/-

**(N.K. CHOUDHRY)**  
**JUDICIAL MEMBER**

\*aks/-